

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.339 OF 2006**

**Thursday this the 7th day of December, 2006**

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Resmi.V.A.  
Lower Division Clerk, MES 187081,  
O/o Commander Works Engineer (NW),  
Kattaribagh, Naval Base PO,  
Kochi : **Applicant**

(By Advocate Mr. R.K.Muralidharan )

**Versus**

1. The Chief Engineer, Head quarters  
Southern Command, Pune
2. Chief Engineer (NW) Kochi  
Kattaribagh, Naval Base PO  
Kochi
3. Union of India represented by Secretary,  
Ministry of Defence,  
New Delhi : **Respondents**

(By Advocate Mr.TPM Ibrahim Khan, SCGSC )

The application having been heard on 07.12.2006, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

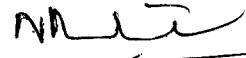
In pursuance of the directions of this Tribunal on  
26.10.2006, the applicant submitted a representation within the  
time limit prescribed in the order. During the next date of hearing on  
29.11.2006, respondents submitted that representation of the  
applicant is under consideration. Now, the respondents informed  
that there was a vacancy at Coimbatore. The applicant will be  
satisfied if a direction is given from this Tribunal to the appropriate



authorities to consider the said representation duly and dispose of it with a time frame. It is ordered, in the interest of justice that the said representation shall be disposed of after due consideration with specific reference to the problems faced by the applicant, within a period of one month from the date of receipt of a copy of this order.

2. With this, the Original Application is disposed of - No costs.

Dated, the 7th December, 2006.



**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

vs